

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 1299
TO BE ANSWERED ON 23-11-2016**

Minority Status

1299. SHRIMATI NEELAM SONKER:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the norms adopted by the Government to provide minority status to a certain national community ;
- (b) the number of communities identified as minorities at national level at present;
- (c) whether the Government proposes to provide minority status to some communities in the country;
- (d) if so, the details thereof and the reasons therefore; and
- (e) the time by which the Government is likely to take final decision in this regard

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) As per Section 2(c) of National Commission for Minorities (NCM) Act, 1992, “Minority” means a community notified as such by the Central Government.
- (b) Central Government has notified six communities Viz. Muslims, Sikhs, Buddhists, Christians, Zoroastrians(Parsis) and Jains as “Minority communities” under Section 2(c) of the National Commission for Minorities Act, 1992.
- (c) No Madam.
- (d) &(e) Does not arise.
